IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 537/87

198

DATE OF DECISION 2.12.1988

Shri E.K.Phatak	_ Petitioner
Shri S. Natarajan	Advocate for the Petitioner(s)
Versus	
Collector of Customs, Bombay and two others.	Respondents
Shri M.I.Sethna	Advocate for the Respondents

CORAM .

The Hon'ble Mr.M.B.Mujumdar, Member (3)

The Hon'ble Mr.M.Y.Priolkar, Member (A)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement? N .
- 4. Whether it needs to be circulated to other Benches of the Tribunal? No. CMGIPRRND-12 CAT/86-3-12-86-15,000



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH, NEW BOMBAY 400 614

⇔OA.NO. 537/87

Shri E.K.Phatak A-4, Ganesh Dham Co-op.Housing Society Dadabhai Cross Road No. 3, Irla Vile Parle (West), Bombay 400 056

... Applicant

V/S.

Collector of Customs New Custom House, Ballard Estate Bombay 400 038. AND TWO OTHERS.

... Respondents

CORAM: Hon'ble Member (J) Shri M.B.Mujumdar Hon'ble Member (A) Shri M.Y.Priolkar

Appearances:

Shri S.Natarajan Advocate for the Applicant

Shri M.I.Sethna Advocate for the Respondents

ORAL JUDGMENT

Dated: 2.12.1988

(PER: M.B.Mujumdar, Member (J)

Heard Mr.S.Natarajan, learned advocate for the applicant and Mr.M.I.Sethna, learned advocate for the respondents.

2. Mr. Natarajan wants to withdraw the application in view of the order dated 17.11.1988 passed by the Collector of Customs, Bombay. We allow him to do so. Hence, the application is disposed of as withdrawn with no orders as to costs.

(M.8.Mujumdar) Member (J)

(M.Y.Priolkar)
Member (A)